OFFICE OF THE KAKCHING MUNICIPAL COUNCIL KAKCHING:MANIPUR

NOTIFICATION

Kakching, the 24th November, 2025

No.14/2/2025-KMC: In accordance with the provisions under Section 211(1) and 212 of Manipur Municipalities Act 1994, it is hereby, notified for information to the general public that vide Resolution No.2 of the Council Meeting held on 23.01.2025, Kakching Municipal Council proposes to adopt "the Model Manipur Unified Building Bye-laws, 2024" which was notified by government vide notification No. BBL-101/1/2024-MAHUD-MAHUD-Part(l) dated the 4th December, 2024 and No.BBL-101/1/2022-MAHUD-MAHUD dated the 31st December, 2024 as "Kakching Municipal Council Building Bye-Laws, 2025" from the date of Notification in the Official Gazette of Manipur.

Any objection(s)/suggestion(s) to the introduction of the Unified Building Bye- laws may be submitted so as to reach the Senior Chief Executive Officer, Kakching Municipal Council, Kakching, Manipur within 7 (Seven) days from the date of notification. Objection(s)/Suggestion(s) received after the aforesaid period shall not be entertained.

Copies of the aforesaid "Kakching Municipal Council Building Bye-laws, 2025"(Annexure-I) shall be available for inspection in the office of the undersigned from 11:00 AM to 3:00 PM on all the specified period of working days or at the website https://kakchingmc.mn.gov.in/ of the Council.

(L. Romesh Singh)

Sr. Chief Executive Officer Kakching Municipal Council Manipur

Copy to:

- 1. Caretaker Chairperson, KMC.
- 2. Director (MAHUD), Manipur.
- 3. Director, Printing & Stationery, Manipur for publication in the Extraordinary Gazette.
- 4. Chief Town Planner (TPD), Manipur (with a request to publish it in the e-gazette of Manipur & upload in the relevant website).
- 5. Executive Engineer, KMC.
- 6. Relevant File.